

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.266/TT/2015

Date: 28.12.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/ actual COD to 31.3.2019 for 765 kV D/C Dharamjaygarh-Jabalpur Pooling Station transmission line and 2x330 MVAR Switchable Line Reactors with associated bays at Dharamjaygarh Sub-station and line bays at Dharamjaygarh Sub-station only under "Transmission system for Phase-I Generation Projects in Orissa-Part B" in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016:-

- i. Submit the computation of IDC on cash basis for the following periods:
 - a. From the date of infusion of debt fund up to Scheduled COD
 - b. From Scheduled COD to Actual COD of the Asset;
- ii. Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- iii. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is

withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.

- iv. Submit Auditor's Certificate for capital cost incurred as on actual COD indicating actual payment made on cash basis made and balance payments to be made under balance and retention payment.
- v. Submit the revised cost estimate duly approved by the Board of Directors.
- vi. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date along with commissioning of communication system.
- vii. Clarify whether the Dharamjaygarh Sub-station has been commissioned. If yes, submit the date of commercial operation of the Sub-station. Also submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst. Chief (Fin)